

NATIONAL COMPANY LAW TRIBUNAL
COURT ROOM NO. 1,
MUMBAI BENCH

Item No. 25

IA 935/2021 IA 2103/2024 IVN.P 31/2024 In C.P. (IB)/571(MB)2019

CORAM:

SH. PRABHAT KUMAR JUSTICE VIRENDRASINGH BISHT (Retd.)
HON'BLE MEMBER (TECHNICAL) HON'BLE MEMBER (JUDICIAL)

ORDER SHEET OF THE HEARING ON 27.06.2024

NAME OF THE PARTIES: **STPM LOGISTICS LLP V/s MIRAGE**
CERAMICS PRIVATE LIMITED

Section 9 of the Insolvency & Bankruptcy Code, 2016

ORDER

IA 935/2021 –

1. Mr. Nausher Kohli, Advocate a/w Adv. Kejal Kamdar appeared for the Liquidator.
2. Mr. Dharam Jumani, Advocate a/w Ms. Shivani Varade, Advocate i/b MDP & Partners appeared for the Respondents in IA No. 935/2021.
3. Learned Counsel for the Respondent submits that order dated 10.06.2024 has wrongly recorded that no Respondents till date have placed on record affidavit in replies and they were set ex-parte. However, learned Counsel for the Respondent submits that reply is already on record. We note that due to inadvertence, it came to be recorded in the daily order.

4. In view of the above, daily order dated 10.06.2024 stands modified to this effect only.
5. In so far as other transactions stated in IA No. 935/2021 are concerned, the Applicant has filed fresh application i.e. IA No. 2103/2024. Accordingly, it is submitted that they are not be pressing for other prayer in IA No. 935/2021.
6. Respondent no. 3 has filed reply in IA No. 2103/2024.
7. Rest of the Respondents are at liberty to file their reply before the next date of hearing.
8. Mr. Shatadru Chakraborty, Advocate and Ms. Sweta Mohanty, Advocate appeared for the Applicant in **IVN.P 31/2024**.
9. List IA No. 935/2021 & 2103/2024 on **23.07.2024** for hearing.

Sd/-
PRABHAT KUMAR
MEMBER (TECHNICAL)

Sd/-
JUSTICE VIRENDRASINGH BISHT
MEMBER (JUDICIAL)

Sapna